

A
CONCISE MANUAL OF
WEST LAW INDIA
LEGAL DATA - BASE

SUPREME COURT
JUDGES LIBRARY
NEW DELHI

WESTLAW INDIA LEGAL DATABASE
A BRIEF MANUAL

Westlaw database is an online legal portal it provides the full text of Caselaws, Legislations and Legal Articles from many countries such as US, UK, EU, Australia, Canada and Singapore. It is one of the most comprehensive databases. Its Westlaw India version launched, recently, also provides coverage to the Indian Legal Literature.

Westlaw India Database works on **two different platforms** - the **Main Menu** for searching the **Indian, U.K. Material, EU Material** and the **“Link International Materials”** for searching the **Foreign Legal Literature other than U.K./E.U.**

PLATFORM - I
MAIN MENU

Main Menu

The screenshot shows the Westlaw India website interface within a Mozilla Firefox browser window. The browser's address bar displays the URL: <http://login.westlawindia.com/maf/wlin/app/tocectory?stnew=true&sttype=stdtemplate&sp=inscourt-1>. The page features a navigation menu with links for International Materials, Settings & Tools, Help, and Log Out. Below this, the Westlaw India logo is followed by main menu categories: Cases, Legislation, Current Awareness, UK Materials, and EU Materials. A central search box is titled "Search Westlaw India" and includes a search input field, a "Search" button, and a list of filters: Cases, Legislation, Current Awareness, UK Cases, UK Legislation, UK Journals, UK Current Awareness, EU Materials, Document Free Text, Document Title, and Terms in Context. To the right of the search box, there is a section titled "US & Commonwealth Law Libraries" which provides information about the selection of US & Commonwealth Law Libraries and lists links for US Federal Primary Law, US Law Reviews and Journals, Australian Case Law, Canadian Primary Law, and And More... At the bottom of the page, there is customer support information (1800 266 0288), a copyright notice for Thomson Reuters (Legal) Limited (© 2010), and the Thomson Reuters logo. The browser's taskbar at the bottom shows several open windows, including "Welcome to Rediff...", "Westlaw India - Moz...", and "WESTLAW MANUA...", along with system icons and the time 2:09 PM.

Westlaw India - Mozilla Firefox

File Edit View History Bookmarks Tools Help

<http://login.westlawindia.com/maf/wlin/app/tocectory?stnew=true&sttype=stdtemplate&sp=inscourt-1>

Most Visited Getting Started Latest Headlines

Westlaw India

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International Materials Settings & Tools Help Log Out

Westlaw India® Cases Legislation Current Awareness UK Materials EU Materials

Search Westlaw India

Search

Cases Document Free Text

Legislation Document Title

Current Awareness

UK Cases Terms in Context [i](#)

UK Legislation

UK Journals

UK Current Awareness

EU Materials

[Natural Language](#) | [Search Tips](#) | [List of Connectors](#)

US & Commonwealth Law Libraries

In addition to comprehensive Indian and UK law libraries Westlaw India offers a selection of [US & Commonwealth Law Libraries](#).

[US Federal Primary Law](#)

[US Law Reviews and Journals](#)

[Australian Case Law](#)

[Canadian Primary Law](#)

[And More...](#)

Customer support 1800 266 0288

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Done

Address Desktop 2:09 PM

In the Main Menu 5 “**Links**” are given at the top namely:-

1. **Cases**
2. **Legislation**
3. **Current Awareness**
4. **U.K. Materials**
5. **E.U. Materials.**

1. USE OF LINK “CASES” FOR CASELAW RETRIEVAL

This Link “**Cases**” can be used for searching the judgments of **Supreme Court of India, Federal Court, High Courts (20 High Courts, excluding Sikkim High Court) and Tribunals** as detailed below:-

- **Appellate Tribunal For Electricity**
- **Central Administrative Tribunal**
- **Central Information Commission**
- **Company Law Board**
- **Competition Commission of India**
- **Custom And Excise Gold Appellate Tribunal**
- **Customs Excise And Service Tax Appellate Tribunal**
- **Debt Recovery Appellate Tribunal**
- **Debt Recovery Tribunal**
- **Income Tax Appellate Tribunal**
- **Intellectual Property Appellate Board**
- **National Consumer Disputes Redressal Commission**
- **Securities Appellate Tribunal**
- **Telecom Disputes Settlement And Appellate Tribunal**

If any **search** is to be made for judgments for all the **Courts**, i.e. **Supreme Court, High Court, Federal Court** and **Tribunals**, the Search Term may be given in the ‘**Free Text box**’ and after searching the same, judgments on the given topic from all the Courts will appear. For example, if we give the Search Term “**Service**”, judgments on the Search Term from all the **Courts** and **CAT** will appear in Search Results.

EXAMPLE

Search for term "Service"

The screenshot displays the Westlaw India website interface. At the top, there is a navigation bar with links for 'International Materials', 'Alerts', 'Settings & Tools', 'Help', and 'Log Out'. Below this, the 'Westlaw India' logo is followed by a menu with 'Cases', 'Legislation', 'Current Awareness', 'UK Materials', and 'EU Materials'. The 'Cases' section is active, showing a breadcrumb trail 'Home > Cases'. A search bar is prominently displayed with the word 'service' entered in the 'Free Text' field. To the right of the search bar is a 'Search' button and a '[Clear]' link. Below the search bar, there are input fields for 'Party Names', 'Citation', and 'Terms in Context', each with an information icon. A 'Browse' section is visible below the search bar, listing categories such as 'Supreme Court Judgments', 'Supreme Court Orders', 'Federal Court Judgments', 'High Court Judgments', and 'Tribunals'. At the bottom of the page, there is a footer with 'Customer support 1800 266 0288', '© 2012 Thomson Reuters (Legal) Limited', and the Thomson Reuters logo. The Windows taskbar at the very bottom shows several open applications, including 'Cases | Westlaw India...', 'Welcome to Indian ...', and 'WESTLAW INDIA LE...', along with the system clock showing 11:41 AM.

Search Result

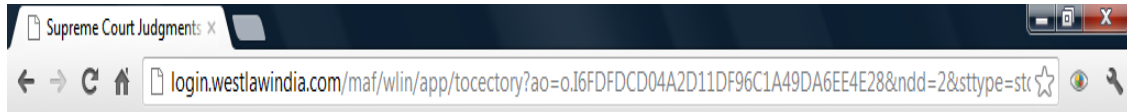
The screenshot shows a web browser window displaying the Westlaw India search results page. The address bar shows the URL: login.westlawindia.com/maf/wiin/app/search/run?ao=o.IC0236E00251211DE8352005056C00008&nndd=1&sttype=stdt. The page header includes navigation links for International Materials, Alerts, Settings & Tools, Help, and Log Out. The main navigation bar lists categories: Cases, Legislation, Current Awareness, UK Materials, and EU Materials. The search results section shows a search for 'Cases for (service)' with 4000 results found. A message indicates that the search returned too many results and suggests editing the query or limiting the scope. The search results are listed as follows:

- 1. DTC v Surender Kumar Delhi High Court, 16 August 2012
Subject: Service
Where Reported: 2012 Indlaw DEL 1390
Documents: [Case Analysis](#) [2012 Indlaw DEL 1390](#)
- 2. Chitra Babu W/o Late V. Y. Babu v Union of India and others Central Administrative Tribunal, 14 August 2012
Subject: Service
Where Reported: 2012 Indlaw CAT 622
Documents: [Case Analysis](#) [2012 Indlaw CAT 622](#)
- 3. Conservation of Ecology and Environmental conditions of Kedarnath Temple v State of Uttarakhand and others Uttarakhand High Court, 14 August 2012
Subject: Administrative
Where Reported: 2012 Indlaw UTT 548
Documents: [Case Analysis](#) [2012 Indlaw UTT 548](#)

But if **Search** is to be confined to the judgments of a specific Court, **for example**, Supreme Court of India, in the browser column link for the **particular Court** is to be clicked first, then in the **Free Text Search box**, the Search term is to be given.

For example, if we want to Search judgments of the Supreme Court of India on **“Reservation”**, the Link **“Supreme Court Judgments”** is to be clicked first in the Browser column and the Search Term **“Reservation”** is to be given in the **Free Text box and then the Search** will be confined only to the judgments given by the Supreme Court of India only.

Search for term "Reservation" in Supreme court



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International Materials Alerts Settings & Tools Help Log Out

Westlaw India™

Cases

Legislation

Current Awareness

UK Materials

EU Materials

Supreme Court Judgments

[Home](#) > [Cases](#) > Supreme Court Judgments

Search

[Advanced Search](#) | [Cases Help and Coverage](#) | [List of Connectors](#)

Free Text



Search

[Clear]

Party Names



Citation



Terms in Context



Browse

[Case Analysis Documents](#)

[Full Text Judgments](#)

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Search Result

The screenshot shows a web browser window displaying the Westlaw India search results page. The address bar shows the URL: login.westlawindia.com/maf/wlin/app/search/run?ao=o.I6DFDfCD04A2D11DF96C1A49DA6EE4E28&ndd=2&sttype=s'. The page header includes navigation links for International Materials, Alerts, Settings & Tools, Help, and Log Out. The main navigation bar highlights 'Cases' and includes links for Legislation, Current Awareness, UK Materials, and EU Materials. The search results section shows the search criteria: 'Cases > Supreme Court Judgments for (reservation)'. It indicates 1668 results found and provides options to 'Show Terms in Context' and 'Sort By Relevance'. The results list includes:

- 1. **Bhopal Gas Peedith Mahila Udyog Sangathan and others v Union of India and others** Supreme Court of India, 9 August 2012
Subject: Environment, Wildlife & Animal; Socio-Economic
Where Reported: 2012 Indlaw SC 227
Documents: [Case Analysis](#) [2012 Indlaw SC 227](#)
- 2. **Kavita Solunke v State of Maharashtra and others** Supreme Court of India, 9 August 2012
Subject: Service
Where Reported: 2012 Indlaw SC 229
Documents: [Case Analysis](#) [2012 Indlaw SC 229](#)
- 3. **Rajoo @ Ramakant v State of Madhya Pradesh** Supreme Court of India, 9 August 2012
Subject: Constitution; Criminal
Where Reported: 2012 Indlaw SC 226
Documents: [Case Analysis](#) [2012 Indlaw SC 226](#)
- 4. **Monnet Ispat and Energy Limited v Union of India and others** Supreme Court of India, 26 July 2012
Subject: Constitution; Mines & Minerals

Narrowing the Search

If this Search is to be narrowed down, then we can use **boolean operators** (which can be obtained by clicking the “**List of Connectors**”) for narrowing the aforesaid Search (**Annexure ‘A’**). If we want the judgments on “Reservation” but not confined to the “**Educational Institutions**”, we can use Connector for ‘**but not**’ (%) in the manner - **Reservation % “Educational Institutions”**.

Search for - Reservation % "Educational Institutions".

Supreme Court Judgments x

login.westlawindia.com/maf/wlin/app/toectomy?ao=o.I6FDFDCD04A2D11DF96C1A49DA6EE4E28&ndd=2&sttype=stc

Click to go forward, hold to see history

International Materials Alerts Settings & Tools Help Log Out

Westlaw India™ Cases Legislation Current Awareness UK Materials EU Materials

Supreme Court Judgments

Home > Cases > Supreme Court Judgments

Search [Advanced Search](#) [Cases Help and Coverage](#) [List of Connectors](#)

Free Text [\[Clear \]](#)

Party Names

Citation

Terms in Context

Browse

[Case Analysis Documents](#)

[Full Text Judgments](#)

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Supreme Court Jud... Welcome to Indian ... WESTLAW INDIA LE... 11:59 AM

Search Result

The screenshot shows a web browser window displaying the search results for 'reservation % educational institutions' on the Westlaw India website. The page title is 'Search Results' and the search criteria are 'Cases > Supreme Court Judgments for (reservation % "educational institutions")'. The search results show 1557 results found. The first four results are listed below:

- 1. Bhopal Gas Peedith Mahila Udyog Sangathan and others v Union of India and others** Supreme Court of India, 9 August 2012
Subject: Environment, Wildlife & Animal; Socio-Economic
Where Reported: 2012 Indlaw SC 227
Documents: [Case Analysis](#) [2012 Indlaw SC 227](#)
- 2. Kavita Solunke v State of Maharashtra and others** Supreme Court of India, 9 August 2012
Subject: Service
Where Reported: 2012 Indlaw SC 229
Documents: [Case Analysis](#) [2012 Indlaw SC 229](#)
- 3. Rajoo @ Ramakant v State of Madhya Pradesh** Supreme Court of India, 9 August 2012
Subject: Constitution; Criminal
Where Reported: 2012 Indlaw SC 226
Documents: [Case Analysis](#) [2012 Indlaw SC 226](#)
- 4. Monnet Ispat and Energy Limited v Union of India and others** Supreme Court of India, 26 July 2012
Subject: Constitution; Mines & Minerals

In case of “**Reservation**”, 1668 judgments of the Supreme Court are retrieved but after narrowing down only 1557 judgments appeared.

Any search can further be narrowed down without using the boolean operator % also by using “**Search within Results**” Search Box. For example, if we want judgments on **Panchayats** only relating to Reservation, we can give the Search Term “**Panchayat**” in the “**Search within Results**”, then only 108 judgments are retrieved. These **108 judgments** are related to Reservation for Panchayat only, which have been narrowed down from **1557** to **108** judgments and are more relevant. Recall and relevance is thus ensured by narrowing down the search.

Search for "Panchayat" by using within Results

The screenshot shows a web browser window displaying the Westlaw India search results page. The browser's address bar shows the URL: `login.westlawindia.com/maf/wlin/app/search/run?ao=o.I6FDFDCD04A2D11DF96C1A49DA6EE4E28&ndd=2&sttype=s`. The page header includes navigation links for International Materials, Alerts, Settings & Tools, Help, and Log Out. The main navigation bar features Westlaw India and categories like Cases, Legislation, Current Awareness, UK Materials, and EU Materials. The search results section is titled "Search Results" and shows the search criteria: "Cases > Supreme Court Judgments for (reservation % "educational institutions")". The search term "panchayat" is entered in the search box, and the "Search Within Results" button is highlighted. The results found are 1557. The first four results are listed below:

Results Found: 1557 [Show Terms in Context](#) [Sort By Relevance](#)

Select to Print, Save or E-mail [Clear all](#)

- 1. Bhopal Gas Peedith Mahila Udyog Sangathan and others v Union of India and others** Supreme Court of India, 9 August 2012
Subject: Environment, Wildlife & Animal; Socio-Economic
Where Reported: 2012 Indlaw SC 227
Documents: [Case Analysis](#) [2012 Indlaw SC 227](#)
- 2. Kavita Solunke v State of Maharashtra and others** Supreme Court of India, 9 August 2012
Subject: Service
Where Reported: 2012 Indlaw SC 229
Documents: [Case Analysis](#) [2012 Indlaw SC 229](#)
- 3. Rajoo @ Ramakant v State of Madhya Pradesh** Supreme Court of India, 9 August 2012
Subject: Constitution; Criminal
Where Reported: 2012 Indlaw SC 226
Documents: [Case Analysis](#) [2012 Indlaw SC 226](#)
- 4. Monnet Ispat and Energy Limited v Union of India and others** Supreme Court of India, 26 July 2012
Subject: Constitution; Mines & Minerals

The Windows taskbar at the bottom shows the search results page, a "Welcome to Indian ..." window, and the "WESTLAW INDIA LE..." application. The system clock shows 12:02 PM.

Search Result

The screenshot shows a web browser window displaying the search results for 'panchayat' on the Westlaw India website. The browser's address bar shows the URL: login.westlawindia.com/maf/wlin/app/search/subsearch?frt=panchayat&srguid=ia744d05f00001394d0369103376574. The page header includes navigation links for 'International Materials', 'Alerts', 'Settings & Tools', 'Help', and 'Log Out'. The main navigation bar features 'Westlaw India' and categories like 'Cases', 'Legislation', 'Current Awareness', 'UK Materials', and 'EU Materials'. The search results section shows 108 results found, with options to 'Show Terms in Context' and 'Sort By Relevance'. A list of four cases is displayed, each with a checkbox, title, subject, where reported, and documents.

Search Results | Westlaw In x

← → ↻ ⤴ login.westlawindia.com/maf/wlin/app/search/subsearch?frt=panchayat&srguid=ia744d05f00001394d0369103376574

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International Materials Alerts Settings & Tools Help Log Out

Westlaw India® Cases Legislation Current Awareness UK Materials EU Materials

Search Results [Print](#) [Save](#) [E-mail](#)

Home > Cases > Supreme Court Judgments > Search Results

Your search: **Within Previous Results** for (panchayat) [Return to Full Results](#)

[New Search](#) [Search Within Results](#)

Results Found: 108 [Show Terms in Context](#) [Sort By Relevance](#)

Select to Print, Save or E-mail [Clear all](#)

1. **Village Panchayat, Calangute v Additional Director of Panchayat-II and others** Supreme Court of India, 2 July 2012
Subject: Constitution; Municipalities & Local Governments
Where Reported: 2012 Indlaw SC 186
Documents: [Case Analysis](#) [2012 Indlaw SC 186](#)
2. **Ravi Yashwant Bhoir v District Collector, Raigad and others** Supreme Court of India, 2 March 2012
Subject: Administrative; Municipalities & Local Governments; Practice & Procedure
Where Reported: 2012 Indlaw SC 90
Documents: [Case Analysis](#) [2012 Indlaw SC 90](#)
3. **Pragati Mahila Mandal, Nanded v Municipal Council, Nanded and others** Supreme Court of India, 18 February 2011
Subject: Civil Procedure; Land & Property; Trusts & Associations
Where Reported: 2011 Indlaw SC 110
Documents: [Case Analysis](#) [2011 Indlaw SC 110](#)
4. **Kedar Shashikant Deshpande etc. v Bhor Municipal Council and others etc.** Supreme Court of India, 10 December 2010
Subject: Election; Municipalities & Local Governments

Windows taskbar: Search Results | Wes... Welcome to Indian ... WESTLAW INDIA LE... 12:03 PM

2. USE OF LINK “LEGISLATION” RETRIEVAL OF ANY ACT

2.1 Indian Legislation

Menu

The screenshot displays the Westlaw India website interface. At the top, there is a navigation bar with links for 'Cases', 'Legislation', 'Current Awareness', 'UK Materials', and 'EU Materials'. The 'Legislation' link is highlighted. Below the navigation bar, the 'Legislation' section is visible, featuring a search bar and a 'Browse' section. The search bar includes fields for 'Free Text', 'Legislation Title', and 'Provision Number', along with a 'Search' button and a '[Clear]' link. The 'Browse' section lists 'Central Legislation' with sub-links for 'By Year' and 'By Title', 'Subordinate Legislation', and 'State Legislation'. The footer of the page includes customer support information (1800 266 0288) and the Thomson Reuters logo.

Link “**Legislation**” facilitates the retrieval of full text of Indian Legislations. It contains **Central Legislation**, **Subordinate Legislation** (Rules & Regulations, Bills, Ordinances, Notifications and circulars) and **State Legislation**. The retrieval menu provides following two options.

- i. Search**
- ii. Browse**

- i. Search** : Search option has search fields for “**Free Text**”, “**Legislation Title**” and “**Provision Number**”. “**Free Text**” is a general search which facilitate when exact title is not known. By giving a Term or Key word in “Free Text” fields all the legislations can be retrieved which are related with the searched Term.

Search for Legislations relating to "Child Rights" (India)

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Westlaw India™ Cases Legislation Current Awareness UK Materials EU Materials

Legislation Home > Legislation

Search [Advanced Search](#) | [Legislation Help and Coverage](#) | [List of Connectors](#)

Free Text "child rights" Search

Legislation Title

Provision Number any Select provision type from dropdown and enter number in text box. Alternatively, you can still enter e.g. s.2, s.2 etc in text box.

Terms in Context

Browse

Central Legislation:

[By Year, By Title](#)

[Subordinate Legislation](#)

[State Legislation](#)

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Search Result

Search Results Home > Legislation > Search Results [Print](#) [Save](#) [E-mail](#)

Your search: Legislation for (Free Text("child rights"))

[Edit Search](#) [New Search](#) Search Within Results

Results Found: 212 [Show Terms in Context](#)

Select to Print, Save or E-mail [Clear all](#)

1. Commissions for Protection of Child Rights (Amendment) Act, 2006 [Arrangement of Act](#)
2. Commissions for Protection of Child Rights (Amendment) Act, 2006 [Preamble](#)
3. Commissions for Protection of Child Rights (Amendment) Act, 2006 [s. 1 Short title](#)
4. Commissions for Protection of Child Rights (Amendment) Act, 2006 [s. 2 Amendment of section 4 of Act 4 of 2006](#)
5. Commissions for Protection of Child Rights Act, 2005 [Arrangement of Act](#)
6. Commissions for Protection of Child Rights Act, 2005 [Preamble](#)
7. Commissions for Protection of Child Rights Act, 2005

PRELIMINARY Search Results | Westlaw India - Windows Internet Explorer

“**Legislation Title**” field is useful when exact title or any word of title is known. This field provides the results having the exact title or the Acts having the searched Term in their title.

Search for a specific Act “Right to Information Act 2005”

The screenshot shows the Westlaw India search interface. The search criteria are as follows:

- Free Text: (empty)
- Legislation Title: "right to information act 2005"
- Provision Number: any
- Terms in Context:

Navigation links include: Home > Legislation, Advanced Search, Legislation Help and Coverage, List of Connectors. The footer includes: Customer support 1800 266 0288, © 2012 Thomson Reuters (Legal) Limited, and THOMSON REUTERS logo.

Search Result

The screenshot shows the search results page. The search criteria are: Legislation for (Legislation Title("right to information act 2005")).

Results Found: 1

- 1. **Right to Information Act, 2005**
[Arrangement of Act](#)

Navigation links include: Home > Legislation > Search Results, Print, Save, E-mail, Show Terms in Context. The footer includes: Customer support 1800 266 0288, © 2012 Thomson Reuters (Legal) Limited, and THOMSON REUTERS logo.

“**Provision Number**” search field can be used for pinpointed search of any section, part or chapter of an act. This provision is used with the “**Legislation Title**” search field.

- ii. **Browse:** This option facilitates direct browsing of the links “**Central Legislation**”, “**Subordinate Legislation**” and “**State Legislation**”.

Under “**Central Legislation**” search can be made “By year” (all the acts arranged in chronological order) and “By Title” (all the acts arranged in Alphabetical Order).

“**Subordinate Legislation**” is very useful link for searching **Rules and Regulations** (By year and Title), **Bills** (By year and title), **Ordinances** (By title), **Notifications** (By year and Title) and **Circulars** (By year and Title).

Year wise browsing of Subordinate Legislations

Menu

The screenshot displays the Westlaw India website interface. At the top, there is a navigation menu with options like 'Cases', 'Legislation', 'Current Awareness', 'UK Materials', and 'EU Materials'. The main content area is titled 'Rules & Regulations: By Year' and includes a search bar with the following fields:

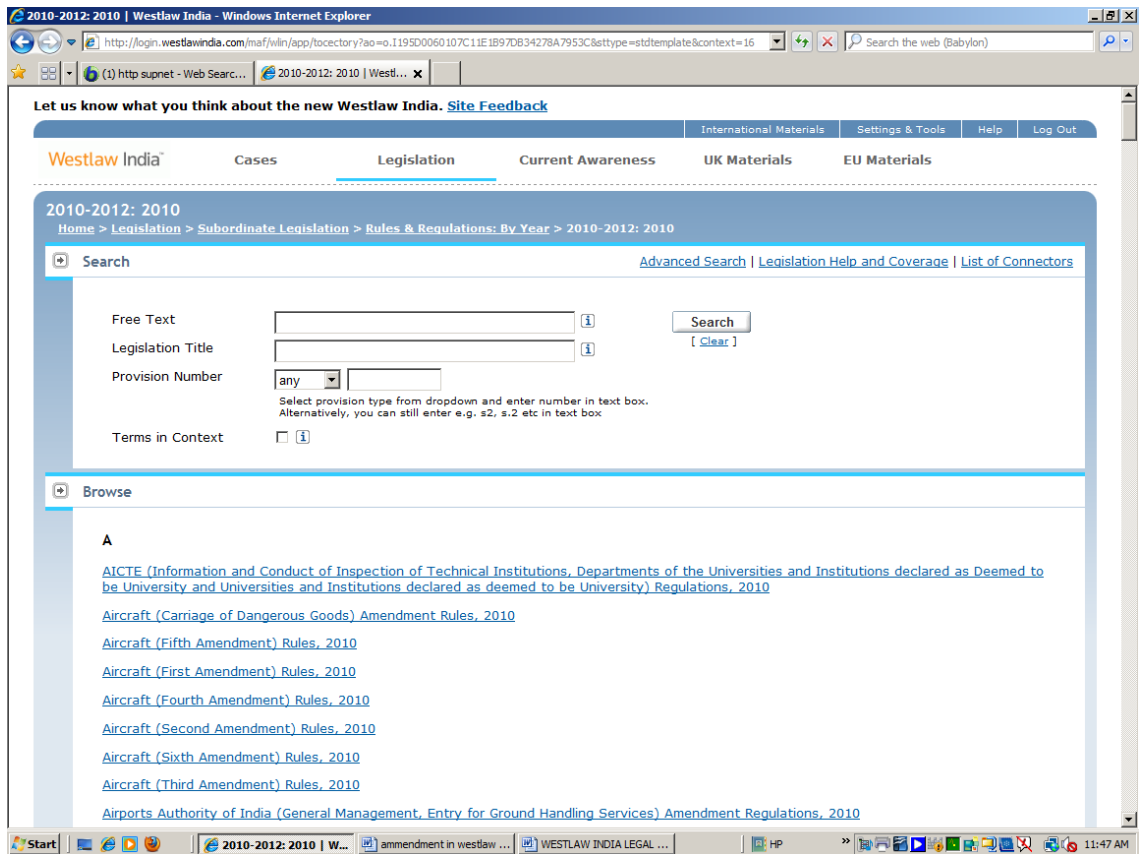
- Free Text: []
- Legislation Title: []
- Provision Number: any []
- Terms in Context:

Below the search bar, there is a 'Browse' section with year ranges:

- 2010-2012: [2010](#), [2011](#), [2012](#)
- 2000-2009: [2000](#), [2001](#), [2002](#), [2003](#), [2004](#), [2005](#), [2006](#), [2007](#), [2008](#), [2009](#)
- 1900-1999: [1900-1949](#), [1950-1959](#), [1960-1969](#), [1970-1979](#), [1980-1989](#), [1990-1999](#)

At the bottom of the page, there is a footer with 'Customer support 1800 266 0288' and the Thomson Reuters logo.

Example : Subordinate Legislations in Year 2010



“**State Legislation**” link is a link for browsing state acts (By year and Title). This link contains state acts of 11 states (**Andhra Pradesh, Delhi, Gujarat, Haryana, Karnataka, Maharashtra, Orissa, Punjab, Tamil Nadu, Uttar Pradesh, West Bengal**).

2.2 U.K. Legislation

Search for UK Legislation is available through the menu “**U.K. Materials**”. Search procedure is very simple, tick the box “**Legislation**” and give the search term in the search box. For example, if we have to search U.K. Legislation on “**Child Rights**”, we will have to select the Legislation by ticking the box and giving the term in the search box. Results will show all the U.K. Legislations related with “Child Rights”.

Search for term "Child Rights" (U.K.)

The screenshot shows the Westlaw India website in a Windows Internet Explorer browser. The address bar displays the URL: <http://login.westlawindia.com/maf/wlin/app/tocectory?sttype=stdtemplate&stnew=true&ao=o.I591A72C06096>. The page title is "UK Materials | Westlaw India". The navigation menu includes "Cases", "Legislation", "Current Awareness", "UK Materials", and "EU Materials". The "UK Materials" section is active, showing a search bar with the text "child rights" and a "Search" button. Below the search bar, there are checkboxes for "UK Cases", "UK Legislation" (checked), "UK Journals", "UK Current Awareness", and "Terms in Context". The "Browse" section lists links for "UK Cases", "UK Legislation", "UK Journals", and "UK Current Awareness". The taskbar at the bottom shows several open applications, including "SCC Online Case Fin...", "UK Materials | West...", "SUPREME COURT O...", and "WESTLAW INDIA LE...".

Search Result

The screenshot shows the search results page for the query "child rights". The address bar displays the URL: <http://login.westlawindia.com/maf/wlin/app/search/run?ao=o.I591A72C0609611DEB19400123FC97614&ndd=28>. The page title is "Search Results | Westlaw India". The search results are displayed under the heading "Search Results" and "UK Materials > Search Results". The search criteria are "Your search: Legislation: UK Law in Force for ('child rights')". The results are sorted by relevance, and there are 74 results found. The results are categorized by type: Cases (0), Legislation (0), Current Awareness (0), UK Cases (0), UK Legislation (74), UK Journals (0), UK Current Awareness (0), and EU Materials (0). The first three results are listed below:

1. Care Standards Act 2000 c. 14
[Arrangement of Act](#)
2. Care Standards Act 2000 c. 14
Part V THE CHILDREN'S COMMISSIONER FOR WALES
[s. 73 Review and monitoring of arrangements.](#)
Version in force from: May 25, 2007 to present (version 3 of 3)
3. Care Standards Act 2000 c. 14
Schedule 1 The Welsh Council
[Arrangement of Provisions](#)

The taskbar at the bottom shows several open applications, including "SCC Online Case Fin...", "Search Results | Wes...", "SUPREME COURT O...", and "WESTLAW INDIA LE...".

Search for a Specific Act

If any specific act is to be searched, we have to go to UK Materials Menu and tick the option UK Legislation.

In the search "Act/SI Title" window title of the desired act is given and by clicking on the search button we will get the specific act only as a result.

Search for a specific act "Domestic Violence, Crime and Victims Act 2004: (U.K.)"

The screenshot shows the Westlaw India search interface. The search criteria are as follows:

- Free Text: [Empty]
- Act/SI Title: Domestic Violence, Crime and Victims Act 2004*
- Provision Number: any
- Statutory Definition: [Empty]
- Terms in Context: [Empty]

The search button is labeled "Search". Below the search criteria, there is a "Browse" section with links for UK, Scotland, Wales, and Northern Ireland.

Search Result

The screenshot shows the search results page for the query "Domestic Violence, Crime and Victims Act 2004". The results are as follows:

- 1. Domestic Violence, Crime and Victims Act 2004 c. 28
- 2. Domestic Violence, Crime and Victims Act 2004 (Commencement No. 15) Order 2012/1697
- 3. Domestic Violence, Crime and Victims Act 2004 (Commencement No. 14) Order 2011/1008
- 4. Domestic Violence, Crime and Victims Act 2004 (Commencement No. 13) Order 2010/129
- 5. Domestic Violence, Crime and Victims Act 2004 (Commencement No. 11) Order 2009/2501
- 6. Domestic Violence, Crime and Victims Act 2004 (Commencement No. 12) Order 2009/2616
- 7. Domestic Violence, Crime and Victims Act 2004 (Commencement No. 10) Order 2008/3065

2.3 Legislation of other Countries

If search is to be made for legislation of countries other than India and U.K., “**International Materials**” module is to be clicked. By clicking Tab “**WLI Academic**”, we can find the links for legislation of different countries. We have to select a country by ticking the box. Search term is to be given in the search box. Results will show all the legislations related with the search term.

For example, we have to search **legislations of Canada** on “**Child Rights**” we will have to click “**International Materials**” button. By clicking on “**WLI Academic**” links will appear for “**all Canadian Statutes**” which will have to be selected by clicking the box. Now search term “**Child Rights**” will be given in the search box. Search results will show all the legislations related with the search term.

Search for term “Child Rights” (Canada)

The screenshot displays the Westlaw UK website interface. The browser window title is "Welcome to Westlaw - WLI Academic - Windows Internet Explorer". The address bar shows the URL: http://uk.westlaw.com/Welcome/WLIAcademic/default.w?RS=ukmi1.0&VR=2.0&SP=ukmigrat-000&FN=_top&. The page features a navigation bar with tabs for "WLI Academic", "Westlaw UK", "Westlaw International", "World Journals", and "Westlaw India Worldwide". The "WLI Academic" tab is active. The main content area is titled "Content and Display Options" and includes a search section. The search box is labeled "Search" and contains the text "child rights". Below the search box, there are sections for "Recently Added" and "Canada Collection". The "Canada Collection" section has a checkbox for "All Canadian Statutes (CANST-ALL)" which is checked. The "Recently Added" section lists various case collections such as "Australian Cases (AU-ALLCASES)", "United Kingdom Reports All (UK-RPTS-ALL)", "All European Union Materials (EU-ALL)", and "All Federal & State Cases (ALLCASES)". The "Hong Kong Collection" and "United Kingdom Collection" sections also list various legal materials. The bottom of the browser window shows the taskbar with several open applications, including "SCC Online Case...", "Search Results | ...", "Welcome to Wes...", "SUPREME COUR...", and "WESTLAW INDIA...". The system tray shows the time as 16:29.

Search Result

The screenshot shows a Windows Internet Explorer browser window displaying a search result on the Westlaw website. The address bar shows the URL: [http://uk.westlaw.com/result/default.wl?cfid=1&mt=WLIAcademic&origin=Search&sr=47&query=%22CHILD+...](http://uk.westlaw.com/result/default.wl?cfid=1&mt=WLIAcademic&origin=Search&sr=47&query=%22CHILD%20RIGHTS%22)

The Westlaw UK interface includes a search bar with the query "child rights" and a database dropdown set to "canst-all". The search results are displayed as follows:

- 1.** Alberta Statutes; Child, Youth and Family Enhancement Act, Part 2 — Adoption [Heading amended 2003, c. 16, s. 63]; Division 2 — Adoption Information [Heading added 2003, c. 16, s. 80]; R.S.A. 2000, c. C-12, s. 74.4; 74.4 General disclosure; 74.4(1); 74.4(2); 74.4(3); 74.4(4); 74.4(5); 74.4(6); 74.4(7)
...of Inuit ancestry, for the purpose of facilitating an application for the child's aboriginal status and for execution of the **child's rights** as a person with aboriginal status. 74.4(2) Despite section 74.1, on request the Minister may provide a...
- 2.** B.C. Statutes; Child, Family and Community Service Act, Part 3 — Child Protection; Division 5 — Continuing Custody Hearings and Orders; R.S.B.C. 1996, c. 46, s. 50; 50. Effect of continuing custody order; 50(1); 50(2); 50(3); 50(4)
...2011, c. 25, s. 294(b) [To come into force March 18, 2013.] (c) the order does not affect the **child's rights** respecting inheritance or succession to property. 50(2) At least 30 days before consenting under section 13(3) of the...
- 3.** B.C. Statutes; Child, Family and Community Service Act; Part 3 — Child Protection; Division 5.1 — Permanent Transfers of Custody [Heading added 2011, c. 13, s. 19. Not in force at date of publication.]; R.S.B.C. 1996, c. 46, s. 54.2; 54.2 Effect of a transfer of custody under section 54.1; 54.2(1); 54.2(2); 54.2(3); 54.2(4); 54.2(5); 54.2(6); 54.2(7)
...and 2011, c. 25, s. 298 [To come into force March 18, 2013.] (b) the order does not affect the **child's rights** respecting inheritance or succession to property. 54.2(2) A custody order made under section 54.1 is not Proposed...

The browser's taskbar at the bottom shows several open windows, including "SCC Online Case...", "Search Results | ...", "Result - Window...", "SUPREME COUR...", and "WESTLAW INDIA...". The system clock shows 16:32.

Search for a specific act

If any specific act of Canada (**Access to Information Act**) is to be searched, we have to go to “**international Materials**” and tick the “**WLI Academic Tab**”. In the search window title of the desired act is given as string “**ti(“access to information act”)**” and option “**All Canadian Statutes**” is ticked, by clicking on the search button we will get the specific act only as a result.

Search for a specific act "Access to information Act" (Canada)

The screenshot shows the Westlaw UK search interface. The search query is "ti('Access to Information Act')". The interface includes various search options and filters:

- Find by citation:** Includes fields for publication country (US - United States) and search for a database.
- Search Templates:** Lists templates for EU Cases, UK Cases, and UK Multiple Databases.
- Sticky Notes:** Includes an "Add a Note" button.
- Citor Tools:** Includes a "KeyCite by Citation" field.
- Related Westlaw Tabs:** Lists "Westlaw International Tab" and "Westlaw US".
- Search Results Summary:** Shows "You have 1 database selected".
- Database Collections:**
 - Canada Collection:** Includes "All Canadian Statutes (CANST-ALL)" (checked), "All Canadian Case Law (CAN-ALLCASES)", and "All Canadian Law Reviews, Texts, & Journals (TP-CANADA)".
 - Australia Collection:** Includes "All Australian Cases (AU-ALLCASES)".
 - European Union Collection:** Includes "All European Union Materials (EU-ALL)", "European Union Cases All (EU-CS-ALL)", "European Union Legislation (EU-LEG)", "European Reports All (EU-RPTS-ALL)", and "Australian Cases (AU-ALLCASES)".
 - Hong Kong Collection:** Includes "All HK Materials (HK-ALL)", "HK Case Law (HK-CS-ALL)", "HK Legislation (HK-LEG)", "HK Civil Procedure (HKCP)", and "HK Journals (HK-JLR)".
 - United Kingdom Collection:** Includes "UK Case Locator (UK-CASELOC)", "United Kingdom Reports All (UK-RPTS-ALL)", "United Kingdom Statutes (UK-ST)", "UK Statutory Instruments (UK-SI)", and "UK Journals and Law Reviews (UK-JLR)".
 - United States Collection:** Includes "All Federal & State Cases (ALLCASES)", "All Federal & State Case Law Headnotes (ALLCASES-HN)", and "All Federal Cases (ALLFEDS)".

Search Result

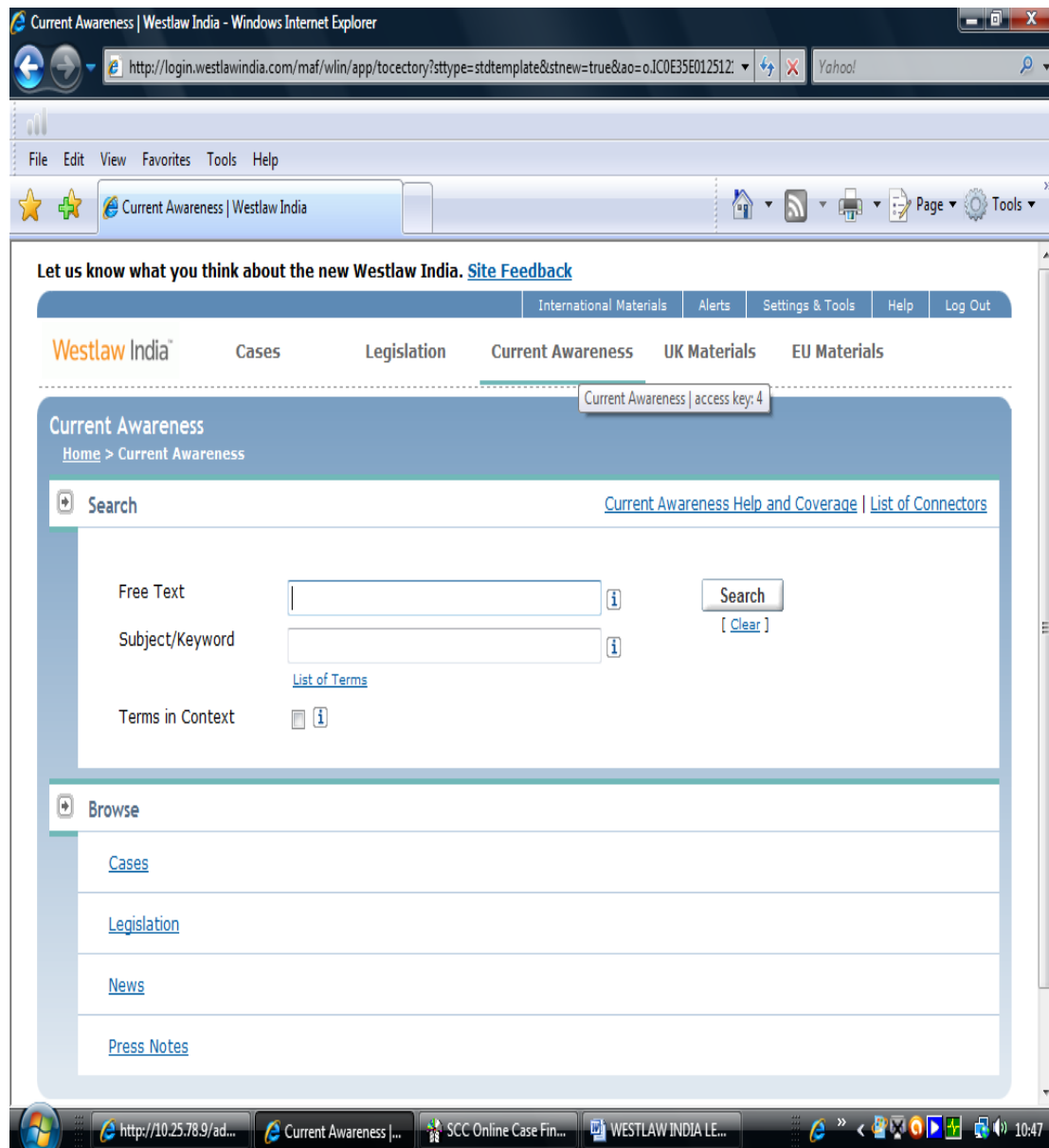
The screenshot shows the search results page for the query "ti('access to information act')". The results are displayed in a list format:

Results: 98 Documents [Add Search to WestClip](#)

- 1.** Canada Federal Statutes; Access to Information Act; R.S.C. 1985, c. A-1
... R.S.C. 1985, c. A-1 Canada Federal Statutes **Access to Information Act** An Act to extend the present laws of Canada that provide access to information under the control of the Government...
- 2.** Canada Federal Statutes; Access to Information Act; Short Title: R.S.C. 1985, c. A-1, s. 1; 1. Short title
... R.S.C. 1985, c. A-1, s. 1 Canada Federal Statutes **Access to Information Act** Short Title s 1. Short title 1. Short title This Act may be cited as the Access to Information Act...
- 3.** Canada Federal Statutes; Access to Information Act; Purpose of Act; R.S.C. 1985, c. A-1, s. 2; 2(1) Purpose; 2(2) Complementary procedures
... R.S.C. 1985, c. A-1, s. 2 Canada Federal Statutes **Access to Information Act** Purpose of Act s 2. 2(1) Purpose The purpose of this Act is to extend the present laws...
- 4.** Canada Federal Statutes; Access to Information Act; Interpretation; R.S.C. 1985, c. A-1, s. 3; 3. Definitions
... R.S.C. 1985, c. A-1, s. 3 Canada Federal Statutes **Access to Information Act** Interpretation s 3. Definitions 3. Definitions In this Act, "alternative format", with respect to a record, means a format that...
- 5.** Canada Federal Statutes; Access to Information Act; Interpretation; R.S.C. 1985, c. A-1, s. 3.01; 3.01(1) For greater certainty; 3.01(2) For greater certainty
... R.S.C. 1985, c. A-1, s. 3.01 Canada Federal Statutes **Access to Information Act** Interpretation s 3.01 3.01 3.01(1) For greater certainty For greater certainty, any provision of this Act...
- 6.** Canada Federal Statutes; Access to Information Act; Interpretation; R.S.C. 1985, c. A-1, s. 3.1; 3.1 For greater certainty

3. USE OF LINK “CURRENT AWARENESS”

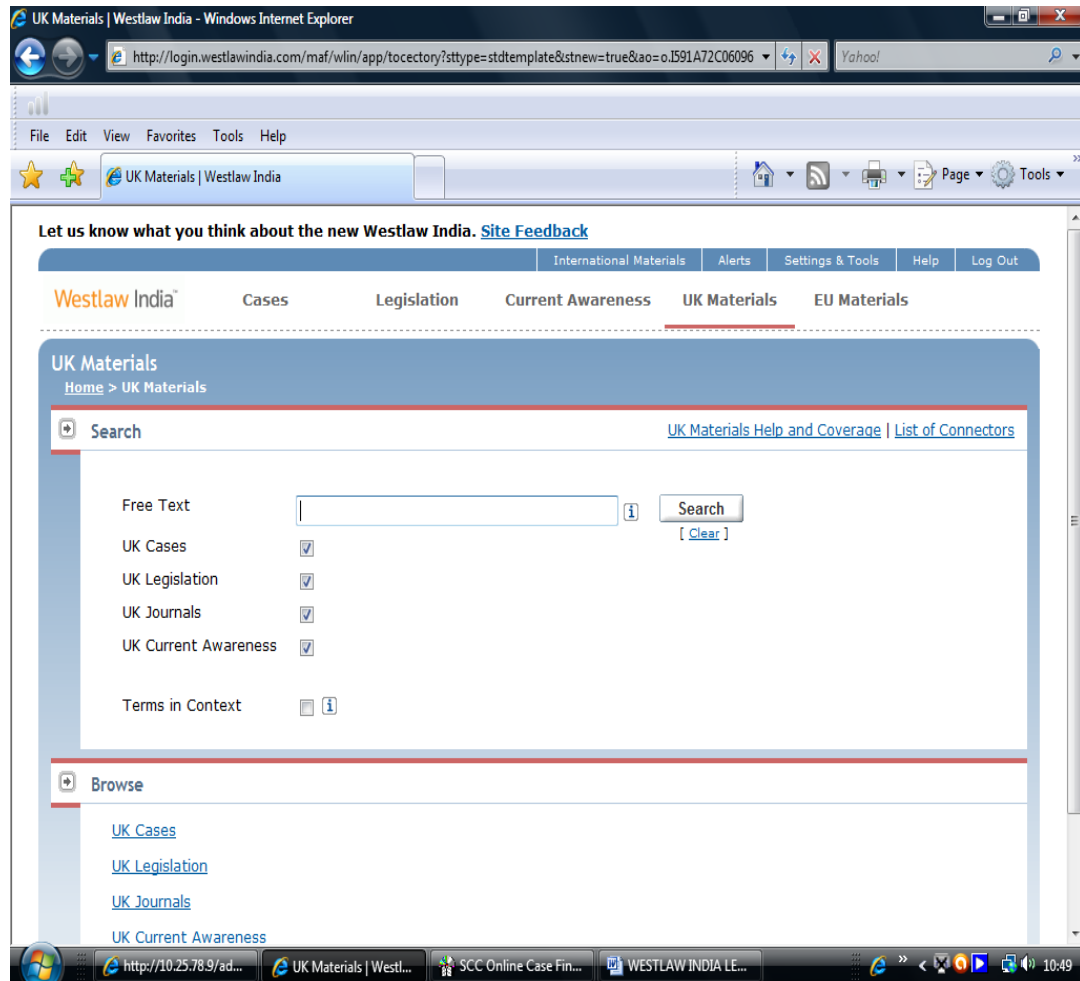
“Current Awareness” Link contains the **details** of the **recent Cases, Legislation promulgated during last 28 days** and is a useful link to keep the users abreast with the recent caselaws and legislations.



4. USE OF LINK “U.K. MATERIALS”

This Link is used for searching **U.K. Case Laws, U.K. Legislations** and **Articles** from **U.K. Journals**.

For Searching the **U.K. Case Laws**, any “**Search Term**” may be given in the **Free Text box** and the **Search Results** will show the cases on that aspect reported in all the U.K. Journals covered by Westlaw International.



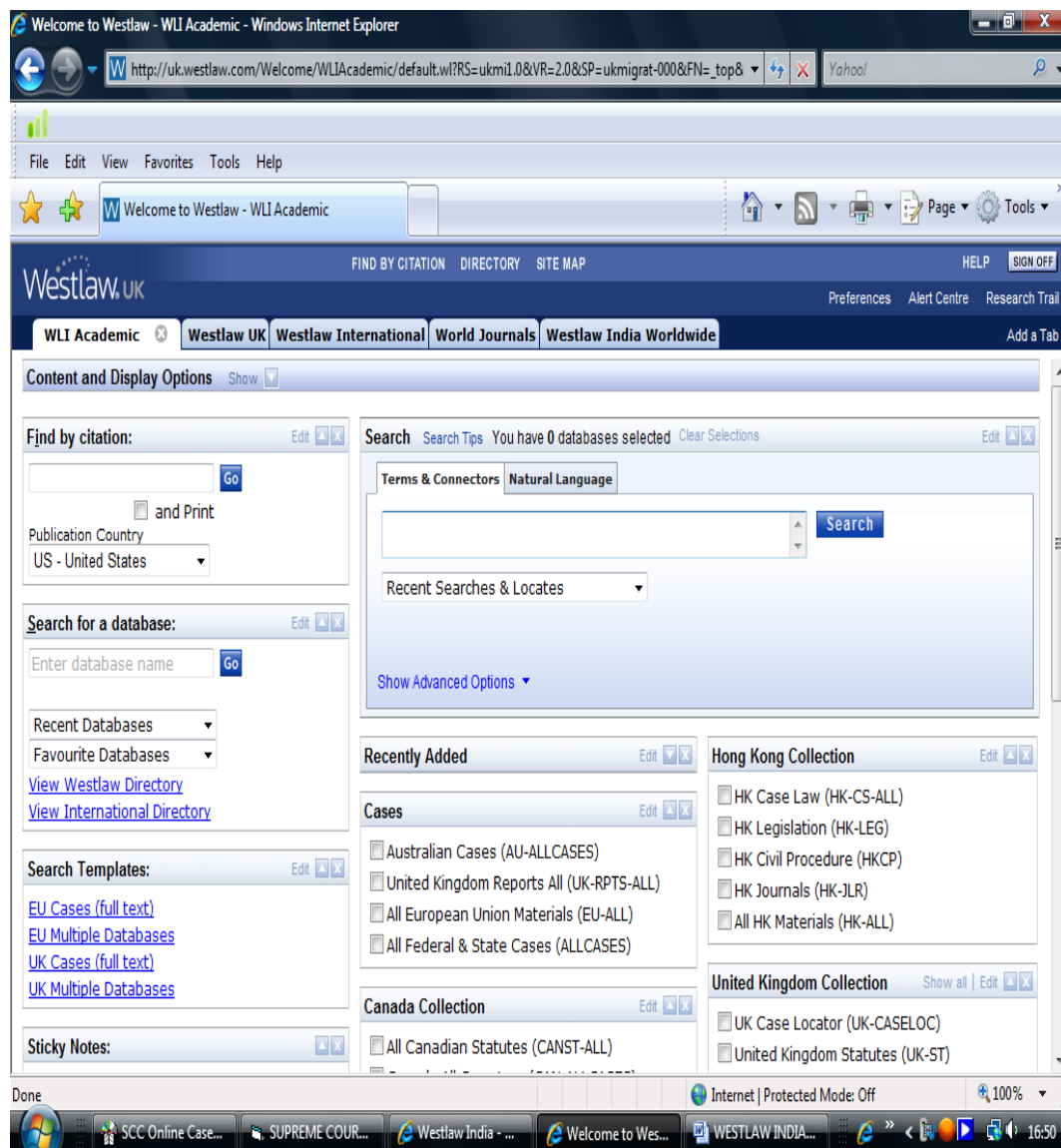
5. USE OF LINK “U.K. MATERIALS”

For searching the EU Caselaws and Legislation procedure similar to that of searching UK Material is to be followed after clicking the link “EU Materials”.

PLATFORM - II
INTERNATIONAL
MATERIALS

USE OF LINK “INTERNATIONAL MATERIALS”

With the help of “**International Material**” menu we can search the cases and materials of Canada, Hong Kong, Australia and United States. The basic principles of the search are the same as that of West Law India.



For example, if we have to search the American Cases on “**Prevention of Corruption**”, we have to first go in the United States Collection and select “**All Federal and State Case Law Headnotes**”, “**All Federal Cases**”, “**All States Cases**” by ticking box. After selecting these aforesaid categories, we will give the term “**Prevention of Corruption**” in the search box and the search results will show all the cases on this aspect in the American Law Reports.

Search for term “Prevention of Corruption”

The screenshot displays the Westlaw UK website interface within a Windows Internet Explorer browser. The address bar shows the URL: <http://uk.westlaw.com/welcome/WLIAcademic/default.wl?rs=ukml1.0&utid=1&vr=2.0&trp=%2fwelcome%2fWI>. The browser's menu bar includes File, Edit, View, Favorites, Tools, and Help. The Westlaw UK logo is visible at the top left, with navigation links for FIND BY CITATION, DIRECTORY, and SITE MAP. Below the logo, there are tabs for WLI Academic, Westlaw UK, Westlaw International, World Journals, and Westlaw India Worldwide. A 'Content and Display Options' dropdown menu is also present.

The main content area is divided into several sections:

- Find by citation:** Includes a search box, a 'Go' button, and a 'Publication Country' dropdown menu set to 'US - United States'.
- Search for a database:** Includes a search box, a 'Go' button, and links for 'Recent Databases' and 'Favourite Databases'.
- Search Templates:** Includes links for 'EU Cases (full text)', 'EU Multiple Databases', 'UK Cases (full text)', and 'UK Multiple Databases'.
- Sticky Notes:** Includes a '+ Add a Note' link.
- Citator Tools:** Includes a 'KeyCite by Citation' search box and a 'Go' button.
- Related Westlaw Tabs:** Includes links for 'Westlaw International Tab', 'Westlaw US', 'Law School Classic', and 'Westlaw UK'.
- Search:** Includes a search box with the text 'prevention of corruption', a 'Search' button, and a 'Show Advanced Options' dropdown menu.
- Recently Added:** Includes a list of cases with checkboxes: Australian Cases (AU-ALLCASES), United Kingdom Reports All (UK-RPTS-ALL), All European Union Materials (EU-ALL), and All Federal & State Cases (ALLCASES).
- Canada Collection:** Includes a list of cases with checkboxes: All Canadian Statutes (CANST-ALL), Canada All Case Law (CAN-ALLCASES), and All Canadian Law Reviews, Texts, & Journals (TP-CANADA).
- European Union Collection:** Includes a list of cases with checkboxes: European Union Cases All (EU-CS-ALL), European Union Legislation (EU-LEG), and European Reports All (EU-RPTS-ALL).
- Hong Kong Collection:** Includes a list of cases with checkboxes: HK Case Law (HK-CS-ALL), HK Legislation (HK-LEG), HK Civil Procedure (HKCP), HK Journals (HK-JLR), and All HK Materials (HK-ALL).
- United Kingdom Collection:** Includes a list of cases with checkboxes: UK Case Locator (UK-CASELOC), United Kingdom Statutes (UK-ST), UK Statutory Instruments (UK-SI), and UK Journals and Law Reviews (UK-JLR).
- United States Collection:** Includes a list of cases with checkboxes: All Federal & State Case Law Headnote (ALLCASES-HN), All Federal Cases (ALLFEDS), All State Cases (ALLSTATES), and American Jurisprudence (AMJUR).

The bottom of the browser window shows the taskbar with several open applications: Westlaw Ind..., Welcome to..., SUPREME C..., SCC Online..., New Micros..., and Untitled - Pa... The system tray shows the Internet | Protected Mode: Off status.

Search Result for term "Prevention of Corruption"

The screenshot shows a Windows Internet Explorer browser window displaying a search result on the Westlaw UK website. The browser's address bar shows the URL: <http://uk.westlaw.com/result/default.wl?cfid=1&mt=WLIAcademic&origin=Search&sr=74%2c69%2c71&qquery>. The Westlaw UK header includes navigation links like 'FIND BY CITATION', 'DIRECTORY', and 'SITE MAP', along with a 'SIGN OFF' button. The search bar contains the term 'prevention of corruption' and the database is set to 'allcases-hn,a'. The search results show 172 documents. Three results are visible:

- 1. Citizens United v. Federal Election Com'n**, 130 S.Ct. 876, 187 L.R.R.M. (BNA) 2961, 175 L.Ed.2d 753, 78 USLW 4078, 159 Lab.Cas. P 10,166, 10 Cal. Daily Op. Serv. 776, 2010 Daily Journal D.A.R. 949, 22 Fla. L. Weekly Fed. S 73, U.S., January 21, 2010 (NO. 08-205).
...608(b), FECA's limits on direct contributions to candidates. The Buckley Court recognized a "sufficiently important" governmental interest in "the **prevention of corruption** and the appearance of corruption." *Id.*, at 25, 96 S.Ct. 612; see *id.*, at 26, 96 S.Ct. 612 This followed.....
- 2. Davis v. Federal Election Com'n**, 554 U.S. 724, 128 S.Ct. 2759, 171 L.Ed.2d 737, 76 USLW 4675, 08 Cal. Daily Op. Serv. 8053, 2008 Daily Journal D.A.R. 9585, 21 Fla. L. Weekly Fed. S 530, U.S. Dist. Col., June 26, 2008 (NO. 07-320).
...268, 126 S.Ct. 2479 (THOMAS, J., concurring in judgment) (noting "the interests the Court has recognized as compelling, i.e., the **prevention of corruption** or the appearance thereof" On the contrary, in Buckley, we held that "[t]he interest in equalizing the financial resources of.....
- 3. Federal Election Com'n v. Wisconsin Right To Life, Inc.**, 551 U.S. 449, 127 S.Ct. 2652, 182 L.R.R.M. (BNA) 2097, 168 L.Ed.2d 329, 75 USLW 4503, 07 Cal. Daily Op. Serv. 7301, 20 Fla. L. Weekly Fed. S 399, U.S., June 25, 2007 (NO. 06-969, 06-970).
...424 U.S., at 14, 96 S.Ct. 612. The Court also recognized, however, that the Government has a compelling interest in "**prevention of corruption** and the appearance of corruption." *Id.*, at 25, 96 S.Ct. 612. The

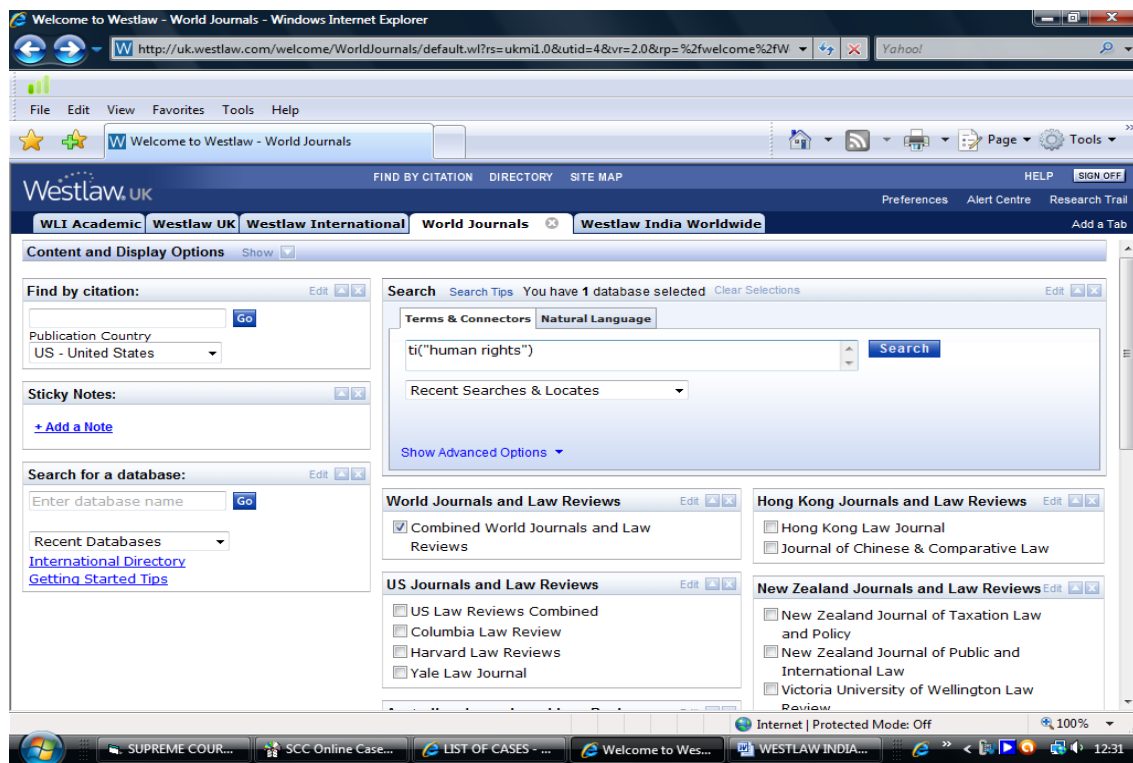
On the right side, there are 'ResultsPlus' sections for 'Ninth Circuit Brief' and 'Florida Motion', each with a 'Click for Free Summary' link. The bottom of the browser shows the taskbar with several open applications and the system clock at 11:26.

ARTICLE SEARCH

If we have to search articles in Journals (covered by Westlaw Database) on any aspect we will have to click the button of **“World Journals”** in the Tab Column above the Menu, then list of Journals covered by the West Journals Data Base will appear. If you want to select articles on any aspect in all the Journals then we have to opt for combined **“World Journals and Law Review”** link and if we have to select articles in US Journals only, we will have to select US Laws Reviews Combined Link. Then by giving the search term in the search option, we can obtain the text/gist of the articles on that aspect in the world Journals in the US Journals as has been opted in the search.

For example, if we have to search articles on **“Human Rights”** in all journals, we have to select **“World Journals & Law Review”** link by ticking box. Now we will give our search term in the search box using search string – **“ti(“Human Rights”)”**. Search results will show all the articles having search term **“Human Rights”** in the title of the articles from all the journals covered by Westlaw.

Search for term “Human Rights”



Search Result for term "Human Rights"

The screenshot shows a Windows Internet Explorer browser window displaying search results on the Westlaw UK website. The address bar shows the URL: [http://uk.westlaw.com/result/default.wl?cfid=1&mt=WorldJournals&origin=Search&sr=15&query=TI\(%22HUN](http://uk.westlaw.com/result/default.wl?cfid=1&mt=WorldJournals&origin=Search&sr=15&query=TI(%22HUN). The search term is "human rights" and the database is "world-jlr". The results show 10,000 documents. Three results are visible:

- 1.** Landlord and tenant; Housing; Human rights (Case Comment) Possession: human rights - possession action to evict occupier from mobile home site was proportionate.
... LJ10000819526 ADVISER 000001529972 Legal Journals Index 1072 Article - Journal Case Comment Possession: **human rights** - possession action to evict occupier from mobile home site was proportionate. Adviser 2012, 152, 27-28 Adviser Landlord and tenant...
- 2.** Social welfare; Health; Human rights (Case Comment) Public sector: human rights - council's refusal to provide assistance under the NAA 1948 was a breach of art.3 and art.8 of HRA 1998.
... LJ10000819531 ADVISER 000001529970 Legal Journals Index 1072 Article - Journal Case Comment Public sector: **human rights** - council's refusal to provide assistance under the NAA 1948 was a breach of art.3 and art.8 of HRA...
- 3.** Human rights; Administration of justice (Case Comment) Human rights: correct procedure where only remedy is declaration of incompatibility.
... LJ10000811984 ADVISER 000001519981 Legal Journals Index 1072 Article - Journal Case Comment **Human rights**: correct procedure where only remedy is declaration of incompatibility. Adviser 2012, 151, 18 Adviser Human rights Administration of justice Declarations...

The browser's taskbar at the bottom shows several open windows: SUPREME COUR..., SCC Online Case..., LIST OF CASES - ..., Result - Window..., and WESTLAW INDIA... The system clock shows 12:29.

6 - A Annexure "A"

Westlaw India Help - Terms and connectors used on Westlaw India | Westlaw India - Windows Internet Explorer

http://login.westlawindia.com/maf/win/app/help?docguid=1Dade985e400001259243de65c2f671e0&ndd=1&crumb-label=Westlaw%20India%20Help&crumb-acti...

File Edit View Favorites Tools Help

alO Enter search term... Search Music Videos ALOT Radio Player 28° Cheap Travel Deals Play Games

hp Web Search Upgrade your Toolbar Now! Bookmarks Settings BN Bookstore Google Search Sign In

Welcome to Indian Courts Westlaw India Westlaw India Help - T... X

• [Irregular plurals](#)
• [Turning off plurals and equivalents](#)
• [Compound Terms](#)

What is a connector?

Westlaw India supports the use of a number of different types of connectors.

The most commonly used connectors are "AND" and "OR". By default if you enter multiple terms with no connectors, Westlaw India will automatically insert the '&' (AND) connector in between them.

The connectors you can use on Westlaw India, their symbols, and an example are listed below:

List of connectors

The connectors you can use on Westlaw India, their symbols, and the results you will get are listed below.

Connector	Symbol	Retrieves
AND	& (or a space)	Search terms in the same document: "trade & mark & registration"
OR	or	Either search term or both: "car or automobile"
Phrase	..	Search terms appearing in the same order as in the quotation marks: "fiduciary duty"
Grammatical Connectors	/s	Search terms in the same sentence: "nuisance /s smell"
	/p	Search terms in the same paragraph: "hearsay /p admissibility"
	+s	The first term preceding the second within the same sentence: "burden +s proof"
Numerical Connectors	+p	The first term preceding the second within the same paragraph: "right +p counsel"
	/n	Search terms within "n" terms of each other (where "n" is a number): "person /3 jurisdiction"
BUT NOT	+n	The first term preceding the second by "n" terms (where "n" is a number): "capital +3 punishment"
	%	Documents not containing the term or terms following the % symbol: "taxation % income" Use the % connector with caution; it may cause relevant documents to be excluded from your search result.

Root expander

To search for terms with multiple endings use the '!' character.

For example object! will retrieve object, objected, objection, objecting, objectionable.

Universal character

To search for words with variable characters, use the * character. When you place the universal character within a term, it requires that a character appear in that position. For example withdr*w will return withdraw and withdrew.

Finding Documents

- [Cases](#)
- [Legislation](#)
- [Current Awareness](#)
- [UK Materials](#)
- [EU Materials](#)
- [Other International Materials](#)
- [Terms and connectors used on Westlaw India](#)
- [Natural Language Search](#)

Features

- [Alerts](#)
- [Settings & Tools](#)
- [Print, Save, Email](#)

Customer Support

- [Westlaw India Help](#)
- [Customer Support Team](#)

Search Tips

- [Search Tips](#)

Done Internet | Protected Mode: Off 100%

Supreme ... 6 Intern... PDF Com... New Micr... AutoPlay Address 4:31 PM